

in August, 2017. Environment Clearance of the project was received in February, 2018. CCEA gave approval for RCF equity contribution in September, 2018. Mine allotment agreement for captive coal mine has been signed in Dec., 2018. Investment approval of the project was accorded by TFL Board on 29th August, 2019 after receipt of approvals by the Promoters. LSTK contract for Coal Gasification and Ammonia/Urea plant have been awarded on 11th and 19th September, 2019 respectively. Approval has been granted by High Level Clearance Authority (HLCA) of Odisha Government for TFL project on 31st August, 2019.

- (b) The project is likely to be commenced its operation by September, 2023.

Compensation to Bhopal Gas Tragedy survivors

698. SHRI M. V. RAJEEV GOWDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the amount of funds allotted for compensating survivors of the Bhopal Gas Tragedy for the years 2014-19, year-wise;
- (b) the number of survivors eligible for compensation who have not yet been compensated;
- (c) the number of cases which are still pending approval for claiming compensation; and
- (d) by when the remaining compensation amounts would be disbursed?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI D. V. SADANANDA GOWDA): (a) The compensation to the survivors of Bhopal Gas Tragedy has been given under three different forms/headings, that is, Original Compensation (based on the orders of Hon'ble Supreme Court dated 14th and 15th February, 1989), Pro-rata Compensation (based on the orders of Hon'ble Supreme Court dated 19th July, 2004) and *Ex-gratia* (sanctions accorded by the Government of India between 2010 to 2012). The amount of allotted/disbursed funds for compensating survivors of the Bhopal Gas Tragedy under all three headings/forms for the years 2014-19, year-wise, is as under:—

Year	Amount Allotted/ Disbursed (₹ in crore)
2014-15	26.51
2015-16	20.31
2016-17	24.40
2017-18	20.02
2018-19	15.23

(b) Office of the Welfare Commissioner, Bhopal Gas Victims, Bhopal passes the orders for release of payment as compensation to the survivors of Bhopal Gas Tragedy. Only those eligible victims, who did not appear before the designated Tribunals to receive compensation for one or the other reason, did not get compensation. Victims in 437 cases under Original Compensation, 11,315 cases under Pro-rata Compensation and 11,468 cases under *Ex-gratia* did not turn up to receive the compensation. Office of the Welfare Commissioner has issued notices through post and also published the same in newspapers and circulated in other media.

(c) 384 cases of *Ex-gratia* are under adjudication process before the Tribunals. No case under Original and Pro-rata Compensation is pending for approval.

(d) Disbursement of remaining compensation amount depends on the appearance of the claimants before the designated Tribunal.

Anti-dumping duty on chinese products

699. SHRI S. MUTHUKARUPPAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government is considering to impose anti-dumping duty on many chinese products, including drugs;

(b) if so, the details thereof;

(c) whether it is also a fact that the Directorate General of Trade Remedies has initiated probe into alleged dumping of chinese products into the country; and

(d) if so, the details thereof?